

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-460/ND/2023
(New IA) IA/3518/2024, IA/4328/2023

IN THE MATTER OF:

M/s. Mayank Trading Company

...PETITIONER

Vs.

M/s. Frank Educational AIDS Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Dhruv Dev Gupta, Adv.

**For the Respondent/Corporate Debtor :Dr. Vivek Singh, Ms. Gargi
Sharma and Ms. Avika Singh,
Advs.**

ORDER

Ld. counsel on behalf of the Operational Creditor and Operational Creditor in person is present. Ld. counsel on behalf of the Corporate Debtor is present and submitted that the matter has been settled with the Operational Creditor. However, no application for withdrawal has been filed by the Operational Creditor so far. List the matter along with the IA on **29.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)